

(c) if so, the reaction of State Governments with regard thereto and the followup action taken by the Central Government in this regard ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) Reports of this nature have been received from time to time.

(b) and (c). All complaints of malpractices and exploitation of overseas job seekers by unscrupulous agencies are referred to the appropriate State police authorities for investigation and action. These complaints are investigated by the State Governments. As a result of such action several recruiting agencies and individuals have already been successfully prosecuted. The Government remains in touch with the State Government authorities to follow the progress of these investigations.

#### Demurrage paid by Railways

3243. SHRI MOHAMMAD ASRAR AHMED: Will the Minister of RAILWAYS be pleased to lay a statement showing:

(a) the weight and value of goods imported for use in Indian Railways and the amount of demurrage paid by the Railways on these goods separately at each importing port and harbour in the country during the last three years;

(b) the cases which were responsible for late delivery of imported goods and the payment of demurrage;

(c) whether any assessment was made in any case to ascertain if these demurrages had to be paid on account of wilful or negligent action on the part of Railway authorities or its employees; and

(d) if the assessment was made, the details and particulars of the same separately for each Railway ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (d). Information is being collected and will be laid on the Table of the Sabha.

बरेली जंक्शन में सामान बेचने के ठेके

3244. श्रीमती ऊषा धर्मा : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या रेलवे सतर्कता विभाग द्वारा की गई जांच-पड़ताल के बाद अनियमितताओं के आधार पर बरेली जंक्शन स्टेशन में कुछ ठेकेदारों के सामान बेचने के ठेके समाप्त कर दिये गये हैं ;

(ख) क्या इस प्रकार समाप्त किया गया ठेका दोबारा उसी ठेकेदार को दिया गया है ;

(ग) यदि हां, तो उसके क्या कारण हैं ;

(घ) क्या इस बारे में किसी संगठन ने कोई ज्ञापन दिया है; और

(ङ) यदि हां, तो उस पर क्या कार्यवाही की गई है ?

रेल मंत्रालय तथा संसदीय कार्य विभाग में उपमंत्री (श्री मल्लिकार्जुन) : (क) से (ग) . ठेका समाप्त करने के लिए केवल नोटिस जारी किया गया था । अपील किये जाने तथा कार्य निष्पादन की पुनरीक्षा करने पर, जिसमें सुधार पाया गया था, नोटिस वापिस ले लिया गया ।

(घ) और (ङ). जी हां, । पार्टी ने उपयुक्त उत्तर दे दिया है ।